

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A. No. 214 of 1988

DATE OF DECISION 29/1791

Shfi Ishwarlal Mulchand Bhatia	Petitioner
Shri J.R. Nanavaty Versus	Advocate for the Petitioner(s)
Union of India & Ors.	Respondent
Shri R.P. Bhatt	Advocate for the Respondent(s)
	,

The Hon'ble Mr.

CORAM:

P.H. Trivedi

: Vice Chairman

The Hon'ble Mr.

S. Santhana Krishnan

: Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?

(5)

0.A./214/88

Mr. Ishwarlal Mulchand Bhatia, E-32, Central Government Quarters, Near Darpan Society, Naranpura, AHMEDABAD-380 013

... Apllicant

VS.

- 1. Union of India, Ministry of Finance, Department of Revenue, NEW DELHI.
- Shief Commissioner of Income Tax, (Admn.) Gujarat,
 2nd floor, Aayakar Bhavan,
 Gandhi Bridge,
 AHMEDABAD -9.
- M.K. Gopinathan,
 I.TO. Group B, Circle V-C,
 4th floor, Indurance Building,
 Ashram Road,
 AHMEDABAD.
- N.A. Thakkar,
 I.T.O. (Judicial) III,
 2nd floor, Aayakar Bhavan,
 Gandhi Bridge,
 AHMEDABAD-9.
- 5. Mr. C.K. Parmar, I.T.C., Circle II, BARODA.

ORAL ORDER

Date : 29th May, 1991.

Per : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Mr. R.P. Bhatt for the applicant and respondents respectively.

The applicant has challenged the decision not to promote him,
taken as consequence to the D.P.C. meeting on 16.4.1987.

According to him he was considered as fit for the promotion
and had also passed Departmental Examination, He was selected
for promotion to the post of Icome Tax Officer, Grade 'B'. This
post is a selection post. The respondents have contested the

selection post, neither mere seniority to passing of

Departmental Exam, automatically qualifies the applicant

for promotion. There is no bias against him as shown on 26.7.87

having selected the applicant for promotion this can be

acceptable that the applicant's performance had improved after

1987, and this is in connection with oral D.F.C. in selecting

him for promotion. The D.F.C. which met on 16.1.87 considered

the applicant's case along with other eligible officials and

categorised him as 'Good'. Therefore the officials who were

categorised as 'Very Good' ranked above him and he did not

find a place in the Select Panel, but by subsequent D.P.C.

meeting on 26.7.'88 under specific order having selected the

applicant for promotion.

We are unable to find any good reason for agreeing with the procedure adopted by the respondents, hor there is no reason for interferance in the order issued. The applicant has not made out his case in this matter, Accordingly we find it as without merit and is disposed of. There shall be no orders as to costs.

(s.santhana krishnan) Judicial Member P.H. TRIVEDI) Vice Chairman